

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 268 OF 2017 & IA NO. 571 OF 2017

Dated: 24th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Indian Wind Power Association (IWPA) Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Raj

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Ms. Parichita Choudhury for
Ms. Swapna Seshadri for R-2

Mr. Aditya Grover for R-3

ORDER

Learned counsel for the appellant again seeks two weeks more time to file rejoinder. As a last chance, time is granted and he may file rejoinder on or before 08.08.2018 along with IA after serving copy on the other side. It is made clear that no further time will be granted to file rejoinder.

List the matter on **11.09.2018**.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**